

(ख) सीमा उल्लंघन की कार्यवाही को रोकने के लिए सरकार ने क्या कदम उठाये हैं ?

रक्षा मंत्री (श्री जगजीवन राय) (क) ताशकन्द समझौते के पश्चात पकिस्तानी नौसेना के जहाजों द्वारा हमारी जल-सीमा का उल्लंघन नहीं किया गया है ।

(ख) प्रश्न नहीं उठता ।

उत्तर बियतनाम की शस्त्र सप्लाई करने को लिये भारतीय बंदरगाहों का प्रयोग

4383 श्री हुसैन खन् कछबाय .  
श्री एच० एम० पटेल

क्या विदेश मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार का ध्यान दक्षिण बियतनाम के विदेश मंत्री के सैगोन में दिये गये इस वक्तव्य की ओर दिलाया गया है कि उत्तरी बियतनाम का शस्त्र सप्लाई करने के लिए सोवियत रूस भारतीय बंदरगाहों और हवाई अड्डों का प्रयोग कर रहा है, और

(ख) इस पर सरकार की क्या प्रतिक्रिया है ?

विदेश मंत्रालय में उप-मंत्री (श्री सुरेशपाल सिंह) (क) जी हा ।

(ख) यह आरोप निराधार है और दिनांक 27 सितम्बर, 1972 को एक सरकारी वक्तव्य जारी करके सरकार इसका स्पष्ट खण्डन कर चुकी है ।

**Accidents in I.A.F Training Centre Hyderabad**

4384 SHRI S M BANERJEE Will the Minister of DEFENCE be pleased to state:

(a) the casualties in 1970, 1971 and upto September, 1972, year-wise in Indian Air Force Training Centre Hyderabad due to accidents,

(b) whether any investigations have been made and if so, with what results,

(c) whether the aircraft involved in the accidents have been declared unfit for flying by the Technical Committee, if so, the reason for not replacing these aircraft, and

(d) whether compensation has been paid to those who died in the accidents and if not the reasons for the same?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) (a) Five casualties in four accidents during the three years

(b) Yes In two cases the accidents were attributed to the pilots, in one case the cause could not be identified the proceedings of the Court of Enquiry of the fourth accident are under finalisation

(c) None of the aircraft involved had been declared unfit for flying

(d) Benefits admissible under the rules, have been paid in two cases In the remaining cases payment will be made as soon as the formalities are completed

**Resolution of All India Defence Employees Federation regarding Bonus Act**

4385 SHRI S M BANERJEE Will the Minister of DEFENCE be pleased to state

(a) whether All India Defence Employees' Federation has forwarded a Resolution to the Ministry of Defence passed in the Working Committee meeting at Delhi from 25th to 27th September, 1972, protesting against Government's decision to exclude Defence and other departmentally-run Undertakings employees from the purview of the Bonus Act and recent orders of Government,